

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1124
ANSWERED ON:07.12.2004
REHABILITATION OF SURRENDERED MILITANTS
Hussain Shri Anwar;Rathod Shri Harisingh Nasaru

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has introduced any rehabilitation policy for surrendered militants;
- (b) if so, the details thereof;
- (c) the number of militants surrendered during each of the last three years in different parts of the country, State-wise;
- (d) the number of surrendered militants rehabilitated during the said period, State-wise; and
- (e) the various measures taken by the Government for this rehabilitation programme?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a) to (e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1124 TO BE ANSWERED ON 7TH DECEMBER, 2004

(a) & (b): Central Government is implementing a 100% Centrally funded surrender and Rehabilitation Scheme, effective from 01.04.1998, for the NE States. Under the scheme, applicable for militants who surrender with weapons, the surrendered militants are to be initially, for a period upto one year, lodged in a Rehabilitation Camp, where they are all imparted training in a trade/vocation of their aptitude. They are paid a monthly stipend, not exceeding Rs.2000/- per month, for a period of 12 months and all attempts are made to settle the surrenderees during this period. Minor crime cases against successfully rehabilitated surrenderees are withdrawn. Monetary incentives a have also been built into the Scheme for the surrendered weapons/ ammunitions.

The Policy applicable to J &K includes monthly stipend to the surrenderees @ Rs. 2000/- per month for a period of three years; immediate grant of Rs. 1.5 lakh to be kept in shape of FDR in a bank in the name of the surrenderee for a period of three years and drawn subject to good behaviour of the surrenderee; incentives for surrendered weaopns as per rates fixed; and self-employment linked bank loans and also vocational training for self-employment to those who desire to undergo such training.

The naxal affected States have their own surrender & rehabilitation facilities.

(c): The State-wise break-up of militants who surrendered during the last three years is as follows:

States Extremists Surrendered

2002 2003 2004 (upto 15.11.04)

Assam	81	328	709
Tripura	118	268	182
Nagaland	116	29	20
Manipur	06	05	05
Meghalaya	14	20	87
Arunachal Pradesh	11	18	23
Mizoram	02	01	32
Total NE (A)	350	669	1058
Jammu & Kashmir	159	119	123 (upto 30.11.04)

Total J&K(B) 159 119 123

Naxal effected States (upto 31st October, 2004)

Andhra Pradesh	557	928	261
Jharkhand	37	21	39
Chhattisgarh	1	27	03
Bihar	63	175	03
Maharashtra	11	65	13
Orrisa	4	73	04
Madhya Pradesh	-	-	07
Others	20	30	-
Total (c)	693	1319	330
Grand Total (A+B+C)	1202	2107	1511

(d) & (e): Surrendered militants besides getting the monetary benefits are being assisted/rehabilitated to earn their livelihood and live in a dignified. Some of the surrendered militants have been absorbed in the Security Forces/Territorial Army and others are engaged in private business of their choice.